

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s. BASHAR TECHONOLOGIES PVT. LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. BASHAR TECHONOLOGIES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	03/11/2014
3.	Authority under which Corporate Debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72900DL2014PTC272885
5.	Address of the registered office and principal office (if any) of Corporate Debtor	R-652, Second Floor, New Rajendra Nagar New Delhi- 110060
6.	Insolvency commencement date in respect of Corporate Debtor	26.8.2019 (Order received via email on 27.8.2019)
7.	Estimated date of closure of insolvency resolution process	22nd February 2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	ARTI BALUJA Registration. No. IBBI/IPA-002/IP-N00780/ 2018-19/12378
9.	Address and email of the interim resolution professional, as registered with the board	H-34/100, Sector-3, Rohini, New Delhi-110085. Email Id- ca.artibaluja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H-34/100, Sector-3, Rohini, New Delhi-110085. Email Id- irpbashar@gmail.com
11.	Last date for submission of claims	9th September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	N.A.
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads Physical Address: N.A. (b) N.A.

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/s. BASHAR TECHONOLOGIES PVT. LIMITED** on 26th August, 2019 (Order received on 27th August, 2019 via email)

The creditors of **M/s. BASHAR TECHONOLOGIES P LIMITED** are hereby called upon to submit their claims with proof on or before **9th September, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. – N.A. -

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28.08.2019

Place : Delhi

Arti Baluja
Sd/-
Arti Baluja
(Interim Resolution Professional)